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RA-68/94 in DA-550/93

New Delhi this the 5th Day of April, 1994.

Hon'ble Sh. B.N. Dhoundiyal, Member (A)

- Union of India, through the Secretary, Ministry of Science & Technology, Near Qutab Hotel, Near Mehrauli Road, New Delhi.
- The Director Survey (Air),
   R.K. Puram,
   New Delhi.
- The Surveyor General, Survey of India, Post Box No. 37, Dehradun (UP), India.
- The Officer Surveyor,
   C. No. 64(AHS) Party,
   A-Block, Pushpa Bhawan,
   New Delhi-62.

Review Applicants/ respondents in OA

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Sh. B. K. Sharma, P/TR Gr. II, No. 64, AHS Party, Survey of India, Pushpa Bhawan, New Delhi.

Respondent/original applicant

ORDER (BY CIRCULATION)

This review application has been filed by Union of India & Ors. (Respondents in OA-550/93) decided by this Tribunal on 1.11.1993.

It is recorded in the judgement that the learned counsel for the respondents although present in the pre-lunch session, was not found available in the premises when the case was called twice in the pest-lunch session. The case was, therefore, decided on the basis of available pleadings and submissions

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made by the learned counsel for the applicant. Later, MP\_3636/93 filed by the respondents for setting aside the ex parte order dt. 1.11.1993 was dismissed vide order dt. 17.12.1993.

The review applicants have claimed that there is an error apparent on the face of judgement inasmuch as the Tribunal did not note all the contents of the documents filed with the counter stating that ACRs was seen upto 1972 by the D.P.C. held on 15.2.1983. They have also raised objection to the direction that the benefit of the provisions of the letter dated 7.1.1992 issued by the Ministry of Science and Technology shall be extended to the applicant.

A perusal of the afore mentioned judgement of this Tribunal would show that it has been left to the respondents to convene a review D.P.C. and see that any adverse remarks subsequent to September, 1982 should not be taken into account. Similarly, it is mentioned that the benefit of the provisions of the letter dated 7.1.1992 issued by the Ministry of Science and Technology should be extended to the applicant if this has not already been done. It is clear that it is for the applicants (respondents in the DA to satisfy themselves on these matters. This is not, therefore, a fit case for review by this Tribunal. The Review Application is, therefore, dismissed.

(B. N. DHOUNDIYAL)

MEMBER (A)

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